COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY

(Appellate Jurisdiction)

APPEAL NO. 151 OF 2015 & IA NOS. 250 & 436 OF 2015 & IA NOS. 55 & 538 OF 2017

Dated: 27th November, 2017

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member

Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Bharatiya Nabhikiya Vidyut Nigam Ltd. ... Appellant(s)

Vs.

Power Grid Corporation of India Ltd. & Ors. ... Respondent(s)

Counsel for the Appellant (s) : Ms. Raveena Rai

Ms. Tanya Chaudhry

Counsel for the Respondent(s) : Mr. M.G. Ramachandran

Ms. Ranjitha Ramachandran Ms. Poorva Saigal for R-1

Mr. S. Vallinayagam for R-5

ORDER

Learned counsel, Ms. Raveena Rai, representing Mr. E.R. Kumar, learned counsel for the Appellant, on instructions, submitted that due to be eavement in the family of Mr. E.R. Kumar, learned counsel appearing for the Appellant, four weeks time may kindly be granted.

Submission made by the learned counsel, Ms. Raveena Rai, representing Mr. E.R. Kumar, learned counsel for the Appellant, at supra, place on record.

The learned counsel appearing for the Respondents submitted that they do not have any objection to the adjournment in the light of the afore-stated submissions made by the learned counsel appearing for the Appellant.

In view of the submissions made by the learned counsel appearing for both the parties, post the matter for hearing on <u>09.01.2018</u>, as agreed by both the sides.

(S.D. Dubey)
Technical Member

(Justice N.K. Patil) Judicial Member

ss/vt